Foreign tourists coming to India for medical tourism

2458. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) what is the estimate of total number of foreign tourists which came to India in the last three years for medical tourism;
- (b) whether Government of India is issuing medical visa for people who want to visit India for treatment at various medical centres; and
- (c) whether Government has made the procedure for obtaining visa on medical ground easier/simpler for foreign tourists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) Arrival of foreigners in India on Medical Visa is showing an increasing trend over the years as per details given below:—

Year	No. of foreigners
2014	76680
2015	134344
2016	176683

(b) and (c) As per existing instructions, on a Medical Visa one additional entry can be granted in emergent situations. Further under the existing e-Tourist Visa Scheme, foreign nationals are permitted to undertake short term medical treatment including treatment under Indian systems of medicine. A proposal for further liberalization, simplification and rationalisation of visa regime in India which *inter-alia* includes triple entry on e-Medical Visa as against the single entry and grant of Medical Visas within 48 hours of application in cases of emergent requirement, has been considered by the Cabinet on 30.11.2016.

Protest by MTFD against Bills passed by Manipur Assembly

2459. SHRI RONALD SAPA TLAU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has taken cognizance of the symbolic coffin laid in Jantar Mantar since 4 November, 2015 by Manipur Tribals Forum Delhi (MTFD) in protest against the three anti-tribal Bills passed by the Manipur Assembly on 31st August, 2015, if so, the details thereof;

- (b) whether Government had sent emissary to churachandpur town to do an onthe-spot investigation of the situation, if so, the details thereof and outcome therefrom;
 - (c) the latest status of the three Bills pending with the Home Ministry; and
 - (d) the roadmap for redressing the grievances of the tribals of Manipur, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. In order to review the law and order situation arising out of the - killing of 09 persons during the protest over the 3 Bills passed by Manipur Legislative Assembly on 31st August, 2015, Special Secretary (Internal Security), MHA visited Churachandpur, Manipur on 21-22 September, 2015.

- (c) Out of the 3 Bills, The Protection of Manipur People Bill, 2015, has been finalized and the remaining 2 bills *viz*. (i) The Manipur Land Revenue and Land Reforms (Seventh Amendment Bill), 2015 and (ii) The Manipur Shops and Establishments (Second Amendment Bill), 2015 are under examination in consultation with the concerned Union Ministries/Departments or Government of India.
- (d) State Government of Manipur has been advised to take immediate measures to resolve the issue in consultation with all the stakeholders and ensure maintenance of law and order in the State.

Involvement of juveniles in crimes

2460. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the increasing involvement of Juveniles in crimes has been a major cause of concern for Delhi Police for the past few years;
- (b) whether according to the NCRB data, cases involving juvenile offenders have gone up by 16 per cent;
 - (c) if so, the details thereof and the reasons therefor; and
 - (d) the steps taken or proposed to be taken to stop crimes by juveniles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per Delhi Police, the details of total cases in which juveniles were involved during the last three years and the current year (upto 15.11.2016) are as under:—